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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN. NO. OA 687/39

Date of decision: 13.9.1989

Shri Bhagwan Singh Applicant

Vs.

Union of India & ors. Respondents

COPAM: HON'BLE MR.P.K.KARTHA, VICE CHAIRMAN (J)
HON'BLE MR.S.P.MUKERJI, VICE CHAIRMAN(A)

For the Applicant Shri Umesh Mishra, Counsel

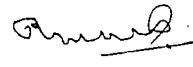
For the Respondents None.

We have heard the arguments of the learned counsel of the applicant. None is present on behalf of the respondents despite service. We do not wish to go into the merits of the case but decide to close this application with direction to the respondents that they should dispose of the revision petition of the applicant filed before them on 18.8.1988 in accordance with law within a period of three months from the date of communication of this order.

2. As an abundant caution, we direct the learned counsel of the applicant to send a signed copy of the said revision petition to the respondents within a week from today.

3. Application is closed with the above direction.


(S.P.MUKERJI)
VICE CHAIRMAN(A)


(P.K.KARTHA)
VICE CHAIRMAN(J)